

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) and (b) The MCD has informed that the hotel which collapsed was not licensed by them. Unlicensed hotels/guest houses are prosecuted from time to time by MCD under the relevant provisions of DMC Act, 1957. The details of prosecution launched by MCD during the last two years are given below:—

Year	No. of prosecutions launched
1995—96	650
1996—97	355

(upto 9.9.96)

12 NOON

RE: CONSTITUTION (AMENDMENT) BILL TO PROVIDE FOR RESERVATION TO WOMEN IN PARLIAMENT AND STATE ASSEMBLIES

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA): Sir, I used to face some embarrassment. That is why I want to bring this to your kind notice. In the Lok Sabha even the Question Hour was stalled and then subsequently it was suspended with regard to the Constitution (Amendment) Bill giving reservations to women in Parliament and in the State Assemblies. The Bill was introduced there by me with the permission of the Speaker, and the House was adjourned to enable a conscious decision to be taken by all Opposition parties. After they come to some agreement, the Bill will be taken up for discussion and it will be passed. This is the understanding in the other House.

Here also, if you permit me, I will introduce the Bill. Then you can call senior leaders of all political parties. Whatever decision is going to be taken in the meeting of all party leaders, we can implement it here itself. I Just wanted to

inform this to you.(*Interruptions*)

SHRI G. SWAMINATHAN (TAMIL NADU): Sir, I have a point of order. The point is that he can introduce a Bill either in Rajya Sabha or in the Lok Sabha. He cannot introduce it in both the Houses(*Interruptions*)

MR. CHAIRMAN: Yes, they are introducing it in the Lok Sabha. They will come here afterwards.

SHRI G. SWAMINATHAN: He says that he wants to do it simultaneously. It is not possible. The Rules do not allow that. He says that he will do it simultaneously. Please enquire from him.

MR. CHAIRMAN: It is not being introduced simultaneously.

SHRI G. SWAMINATHAN: The Prime minister is saying that (*Interruptions*)

[THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) IN THE CHAIR]

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): Madam, it is unfair on the part of the Prime Minister (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Now Papers to be laid on the Table (*Interruptions*)

You have already made your point.(*Interruptions*)

PAPERS LAID ON THE TABLE

Report and Accounts (1995—96) of the Industrial Reconstruction Bank of India and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): Madam, on behalf of Shri P. Childamba-ra lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Twelfth Annual Report and Accounts of the Industrial Recon-